

versions) showing reasons for delay in laying the Notifications mentioned at (i) above.

[Placed in Library. See No. LT-1687/72]

ANNUAL ACCOUNTS AND AUDIT REPORT OF ANIMAL WELFARE BOARD, MADRAS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table a copy of the Annual Accounts (Hindi and English Versions) of the Animal Welfare Board, Madras for the year 1970-71 along with the Audit Report thereon, under sub-rule (4) of Rule 24 of Animal Welfare Board (Administration) Rules, 1962. [Placed in Library. See No. LT-1688/72].

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Hire-purchase Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 3rd April, 1972."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th April, 1972, agreed without any amendment to the Aircraft (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 28th March, 1972."

HIRE-PURCHASE BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I also lay on the Table of the House the Hire-purchase Bill, 1972, as passed by Rajya Sabha.

13.14½ hrs.

**PUBLIC ACCOUNTS COMMITTEE
THIRTIETH AND THIRTY-FIRST REPORTS**

SHRIMATI MUKUL BANERJI (New Delhi) : I beg to present the following Reports of the Public Accounts Committee :

- (1) Thirtieth Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty-second Report (Fourth Lok-Sabha) refuting to Council of Scientific and Industrial Research.
- (2) Thirty-first Report regarding action taken by Government on the recommendations contained in their Hundred and Eleventh Report (Fourth Lok Sabha) relating to Union Excise.

13.15 hrs.

STATEMENT RE FIRE IN COCHIN REFINERY

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : Cochin Refineries Limited, a company in the Public Sector, was set up in pursuance of the Formation Agreement dated 27. 4. 1963 between Government of India, Phillips Petroleum Company of U. S. A. and Duncan Brothers and Co. Limited of Calcutta, to process annually 2.5 million tonnes of crude oil. The Refinery went on stream on 19. 9. 1966 and has been in commercial production since May, 1967.

The company is managed by a board of Directors consisting of nine Directors of whom five are nominated by Government of India, two by Phillips Petroleum Company and two other shareholders. The Chairman is a Government of India nominee. The Managing Director is a nominee of Phillips Petroleum Company for a period of 10 years from the formation of the company or till all the long-term foreign exchange debts have been repaid, whichever is later.

On 3. 4. 1972 at 7.45 P. M. fire occurred in one of the crude storage tanks in the refinery and was brought under control within 1½ hours i. e. by 9.15 P. M. The